

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

208. IA/4664/2023 IA/209/2024 IA/1878/2024 C.P. (IB)/358(MB)2021

IN THE MATTER OF

NIRNIDHI CONSULTANT PRIVATE LIMITED

... Petitioner

Vs

GLOBAL INFRATECH & FINANCE LIMITED

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP: Vidit D. Kumat (PH)

For the Applicant in IA/209/2024: Adv. Tejas Madhavi (PH)

For the Income Tax Department in IA 1878/2024: Adv. Prachi Wazalwar (VC)

For the Respondent in IA/4664/2023: Adv. Tejas Madhavi R-1,2,3,8 & 9 (PH)

For the Respondent: Adv. Yahya Batatawala R-7 & 10 (PH)

ORDER

IA/209/2024:- The prayer in the present IA is to set aside the order dated 28.11.2023 vide which the Applicant was proceeded ex-parte. The Ld. Counsel for the Applicant submits that after service, the matter was listed on 28.11.2023 for the first time and inadvertently, they missed appearing in the matter. Hence, the present prayer. In view of the submissions of the Ld. Counsel and on perusal

of all order sheets the present IA is **allowed** and **disposed of**. The order dated 28.11.2023 is set aside.

IA 4664 of 2023- The Ld. Counsel for the Respondent Nos. 1 to 3, 8 and 9 and Counsel for Respondent No. 4 to 7 pray for time to file their replies. Allowed as prayed for. Let the replies be filed within a period of 10 days from today by serving an advance copy on the Counsel opposite. Adjourned to **20.08.2024**.

IA/1878/2024- The Ld. Counsel for the RP submits that he has not been provided with the copy of the IA. Ld. Counsel for the Applicant is directed to supply the IA to the Counsel opposite today itself so as to enable him to file the reply. Let the reply be filed within a period of one week from today by serving an advance copy on the Counsel opposite. Adjourned to **25.07.2024** for arguments.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //